

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 309

IA-644/2024

In IB-507(ND)/2022

IN THE MATTER OF:

M/s. Karur Vysya Bank

Vs.

Mamta Gupta

.... Petitioner/Applicant

Order u/S. 95(1) of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 13.03.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS

HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI

HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the RP : Mr. Sumit Sinha, Ms. Shagun Bharti, Advs. With
RP, Roshan Lal
For the Respondent : Mr. Mohit Chaudhary, Mr. Prakhar Mittal & Mr.
Raghav Dikshit, Advs.

ORDER

IA-644/2024

Heard the submissions made by the parties. Parties are at liberty to file written submission along with the case laws, if any, within one week.

List for compliance on **09.04.2024**.

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay